

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-24/2003/7670/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abu Saleh Badrudduza Laskar,
District & Sessions Judge,
Charaideo.

Dated Guwahati the 7th September, 2022.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. DJCHA//2022/1041, dtd 7th September 2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for three days from 07.09.2022 to 09.09.2022, along with station leave permission, with the official vehicle, at own cost (suffixing 10.09.2022 & 11.09.2022), has been granted, subject to submission of your leave application in prescribed format.** Further, you have been asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge & Assistant Sessions Judge, Charaideo and in his absence to the next senior most Judicial officer at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-24/2003/7671-7672/A dated , 07-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

2022